

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 10.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC) (Dis)/04/2024, New IA (IBC) /1011/2024, New IA (IBC)/1010/2024, IA (IBC)/644/2024, IA (IBC)/727/2024, IA (IBC)/725/2024 in CP(IB) No.20/7/HDB/2019
NAME OF THE COMPANY	Lanco Solar Pvt Ltd
NAME OF THE PETITIONER(S)	Axis Bank Ltd
NAME OF THE RESPONDENT(S)	Lanco Solar Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC) (Dis)/04/2024

Present: Ld. Counsel Mr. Satyasrikant Vutha for the Liquidator.

Matter is adjourned to 04.07.2024.

IA (IBC)/1011/2024

Present: Ld. Counsel Mr. Satyasrikant Vutha for the Liquidator.

This IA has been moved to condone the delay of 15 days caused in filing the application for dissolution of the Corporate Debtor. In view of the facts and circumstances the delay is condoned. Accordingly, the IA is allowed and disposed of.

IA (IBC) /1010/2024

Present: Ld. Counsel Mr. Satyasrikant Vutha for the Liquidator.

This is an application filed by the Liquidator to take on record the 11th Progress Report. The 11th Progress Report is taken on record. Accordingly, the IA is allowed and disposed of.

IA (IBC)/644/2024

Present: Ld. Counsel Mr. Satyasrikant Vutha for the Liquidator.

Ld. Counsel Mr. Ambati Varun for the Respondent.

Ld. Counsel Mr. Ambati Varun has taken service on behalf of the Respondent. Let Vakalath and Counter be filed by the next date of hearing. **Matter is adjourned to 04.07.2024.**

IA (IBC)/727/2024

Present: Ld. Counsel Mr. Ambati Varun for the Applicant.

Ld. Counsel Mr. Bhavesh Acharya for the Respondent No.1.

Ld. Counsel Mr. Satyasrikant Vutha for the Respondent No.2.

Ld. Counsel Mr. Bhavesh Acharya has taken service on behalf of the Respondent. Let Vakalath and Counter be filed by the next date of hearing. It is stated by the Ld. Counsel for R2 that the counter has been e-filed and the same copy be served on the Applicant. Let physical copy of the counter be filed within 3 days and thereafter rejoinder be filed. R1 is also directed to file counter by the next date of hearing. **Matter is adjourned to 04.07.2024.**

IA (IBC)/725/2024

Present: Ld. Counsel Mr. Ambati Varun for the Applicant.

Ld. Counsel Mr. Bhavesh Acharya for the Respondent No.1.

Ld. Counsel Mr. Satyasrikant Vutha for the Respondent No.2.

It is stated by the Ld. Counsel for R1 that status quo order is issued by the Hon'ble High Court Chhattisgarh. Let copy of the said order be filed by Respondent No.1 by the next date of hearing. **Matter is adjourned to 04.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)